

ITEM NO.22

Court 2 (Video Conferencing)

SECTION II-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 70/2022

(Arising out of impugned final judgment and order dated 13-12-2021 in CRMM No. 14453/2021 passed by the High Court Of Punjab & Haryana At Chandigarh)

OLX INDIA B.V.

Petitioner(s)

VERSUS

THE STATE OF HARYANA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.2037/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.2038/2022-EXEMPTION FROM FILING AFFIDAVIT and IA No.2036/2022-PERMISSION TO FILE PETITION (SLP/TP/WP/..))

Date : 10-01-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT
HON'BLE MR. JUSTICE S. RAVINDRA BHAT
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Siddharth Luthra (Senior Advocate)
Mr. Abhinay, Advocate on Record
Mr. Utsav Trivedi, Advocate
Mr. Asif, Advocate
Mr. Himanshu Sachdeva, Advocate
Ms. Shivani Bhushan, Advocate
Mr. Aditya Raju, Advocate

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Permission to file SLP is granted.

Issue notice, returnable on 04.03.2022.

Dasti in addition.

Liberty to serve the learned Standing counsel for the State.

Pending further consideration, the effect and operation of the order under challenge to the extent it issued certain directions against and in relation to the petitioner shall remain stayed.

(INDU MARWAH)
COURT MASTER (SH)

(VIRENDER SINGH)
BRANCH OFFICER